

Through e-mail only.

From;

Ran Vijay Pratap Singh, H.J.S.,
Joint Registrar (J.) (Services),
High Court of Judicature at
Allahabad.

To

All the District & Sessions Judges,
Subordinate to the High Court of Judicature at
Allahabad.

No. 547/Admin. (Services)/Allahabad:Dated:December 03,2020.

Subject:- Regarding nomination of all the Presiding Officers of all the functional Special Courts working under Negotiable Instrument Acts, 1881 for Online workshop/training on 'Expeditious Disposal of the Cases Under Section 138 of the Negotiable Instruments Act, 1881.

Sir,

On the above noted subject, I have been directed to send herewith a copy of letter no. JTRI/1793, dated 28.11.2020 of the Director, Judicial Training & Research Institute, U.P., Lucknow and to say that the Hon'ble Court has been pleased to direct you to nominate all the Presiding Officers of all the functional Special Courts working under Negotiable Instrument Act, 1881 in your respective judgeship, for Online workshop/training on 'Expeditious Disposal of the Cases Under Section 138 of the Negotiable Instruments Acts, 1881' to be held on 13.12.2020 at the schedule as mentioned at 'A'.

I am, therefore, to request you to kindly inform all the concerned officers accordingly.

Yours faithfully,

Encl.: - As above.

Sd/-

Joint Registrar (J.) (Services)

No. 547(i)/Admin. (Services)/2020:Allahabad:Dated:December 03,2020.

Copy forwarded for information & necessary action to: -

- 1- The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
- 2- The Director, Judicial Training & Research Institute, U.P., Vineet Khand, Gomati Nagar, Lucknow with reference to his letter no. JTRI/1793, dated 28.11.2020.
- 3- The Section Officer, Administrative (G-II) Section.

Sd/-

Assistant Registrar (Services)

on 13-12-2020

R.M.N. Mishra
H.J.S.
Director



Telephone : 0522 - 2725906 (O)
Fax : 0522 - 2725906 (O)

Judicial Training & Research Institute, U.P.
Vineet Khand, Gomti Nagar, Lucknow-226010

e-mail: jtriup@gmail.com
jtri@allahabadhighcourt.in

No. JTRI/1793

Dated : 28 November, 2020

To

The Registrar General,
Hon'ble High Court of Judicature at
Allahabad.

Sub.: Conduct of Online Workshop on Expeditious Disposal of the Cases
under Section 138 of the Negotiable Instruments Act, 1881.

Sir,

Kindly take reference of letter no.: 10690/2020/Admin.G-II/Allahabad, dated November 23, 2020. In compliance, it is proposed to organize the workshop for all the officers of the Civil Judges (Senior Division)/ACJM/CJM cadre; the Civil Judges (Junior Division)/Judicial Magistrate - First Class cadre and the Presiding Officers of the Special Courts under N.I. Act as are presently functional. The workshop/training programme, which is proposed to be organized online preferably on the Zoom platform as per the schedule and other details attached herewith is proposed to be conducted on 13th December, 2020 (Sunday).

Therefore, Hon'ble Court may kindly be moved for approval of the participation of all officers of the aforementioned cadre, on proposed date and schedule, so that the JTRI may proceed with the proposed workshop/training for all the officers mentioned above by sending the communication to all the District Judge.

Encl.: As above.

with regards,

Yours sincerely,


(R.M.N. Mishra)

'A'

Judicial Training & Research Institute, UP, Lucknow



Module for the proposed Workshop

on

Expeditious Disposal of the Cases pertaining to Section 138, N.I. Act, 1881

Programme Schedule

Date: 13th December, 2020 (Sunday).

Session & Time	Topics	Speaker/Resource Person
9:30 AM to 09:40 AM	Short Address by Sri Ram Manohar Narayan Mishra, Director, JTRI -	
9:40 AM to 10:40 AM	Overview of the Provisions relating to Dishonour of Cheque & Cognizance of Offence with specific emphasis on Conditions under Section 138 to 147, N.I. Act, 1881	Ms. Nabeela Wali, Secretary, DLSA, South Saket Courts, Delhi.
10:40 AM to 11:15 AM	Liability of Different Category of persons under section 138 & the Nature of Pre-summoning Orders.	T. Priyadarshini Addl. Coordinator Delhi International Arbitration Centre.
11:15 AM to 11:30 AM	Tea Break	
11:30 AM to 01:00 PM	Trial & Procedure – Conducting the Proceedings Summarily and Expediously (as mandated u/s. 143), Award of Interim Compensation, Discharge, Stopping of Proceedings. Presumptions & Permissible Defences.	T. Priyadarshini Addl. Coordinator Delhi International Arbitration Centre.
01:00 PM to 01:30 PM	Lunch Break	
01:30 PM to 02:15 PM	Appreciation of Evidence & recent Landmark Judgments under N.I. Act in reference to Ss. 138 to 147, N.I. Act, 1881	Sri S.S. Upadhyaya Former Legal Advisor to Hon'ble Governor, Uttar Pradesh

Every Session will be followed by Interactive Session to be attended by participating judicial officers & Guest Speaker(s)